have come to the notice of the Government. No communication for similar decentralisation of authority to grant industrial licences have come to the notice of the Government. No communication for similar decentralisation of authority to grant industrial licences has been specifically made by the Government of Mysore.

Government of India look upon the economic development of India as a whole. This gives the advantage to the states of being a part of a large unit with a unified economic policy. State Governments on the other hand may have diverse views in respect of industrial policy depending, in particular, on the stage reached in industrial development and growth. For consideration of all the aspects involved—including the need for accelerated growth, prevention of concentration of economic power, rapid development of industrially backward areas and regions and orientation of licensing policy with reference to capital resources, both internal and external, and other constraints—the problems of industrial development and licensing have necessarily to be viewed and tackled from a national perspective. The views of the State Governments are. however, always given due consideration in the formulation of policies and in the process of licensing.

SCAVENGING PROFESSION

*306. DR. SALIG RAM:

SHRI KRISHAN KANT:

SHRI ARJUN ARORA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether the Central Government have taken up with the State Governments the question of making the scavenging profession more decent and respectable; and
- (b) if so, what are the reactions of the State Governments in the matter?

THE MINISTER OF LAW AND SOCIAL WELFARE(SHRI K.HANUMANTHAIYA) (a) and (b) A statement is laid on the Table of the House.

[See Appendix LXXIII, Annexure No.40.]

विदेशी सहयोग से आन्ध्र प्रदेश में शराव निर्माण का कारखाना

to Questions

* 307. श्री प्रेम मनोहर:

श्रीलाल आडवाणी:

श्री जगदीश प्रसाद माधुरः

श्रीमान सिंह वर्माः

क्या औद्योगिक विकास तथा आन्तरिक व्यापार मंत्री यह बताने की क्रुश करेंगे कि :

- (क) क्या यह सच है कि भारत सरकार ने आन्ध्र प्रदेश में विदेशी सहयोग से शराब बनाने का एक कारखाना स्थापित करने की अनु-मित दी है, हालांकि इस क्षेत्र में तकनीकी ज्ञान देश में उपलब्ध है;
- (ख) क्या यह भी सच है कि इस सम्बंध में हुए समझौते के अनुसार विदेशी सहयोग-कर्ताओं को लगभग 7½ लाख रुपये तकनीकी मंत्रणा के लिए और 2½ लाख रुपये रायल्टी के रूप में प्रतिवर्ष विदेशी मुद्रा के रूप में देने होंगे;
- (ग) यदि हां, तो इस प्रकार की अनुमति देने के क्या कारण हैं; और
- (घ) क्या ऐसे और कोई प्रस्ताव भारत सरकार के विचाराधीन हैं; यदि हां, तो उनका ब्योरा क्या है?

DISTILLERY IN ANDHRA PRADESH WITH FOREIGN COLLABORATION

*307. SHRI PREM MANOHAR : SHRI

LAL K. ADVANI:

SHRI JAGADISH PRASAD MATHUR:

SHRI MAN SINGH VAR-MA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the Government of India have given permission to establish a distillery in Andhra
 - †[] English translation.